the end of December, 1965 is given below:

Daily	 *.**	19,001
Tri-weekly	 	7,026
Bi-weekly	 **	3,638
Weekly	 2.5	1,128

The Postal Services were rendered by 21 Head Offices, 770 departmental sub-offices, 96 extra-departmental sub-offices, 8 branch offices and 4,801 extra departmental branch offices at the end of December, 1965.

LOW TEMPERATURE CARBONISATION PLANT

496. SHRI M. P. BHARGAVA: Will the Minister of EDUCATION be pleased to state:

- (a) the latest position in regard to the setting up of low temperature carbonisar tion plant in the country for smokeless fuel; and
- (b) whether Government have developed any other process for manufacturing smokeless fuel which is less capital intensive 7

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) A low temperature carbonisation plant based on

temperature carbonisation plant based on lingnites has gone into production at Neyveli recently. Another L.T.C. plant is proposed to be set up in Andhra Pradesh to carbonise the Singareni coals. Similar proposals for setting up L.T.C. plants at Talcher in Orissa and at Churcha in Madhya Pradesh are under consideration.

(b) Yes, Sir. At a pilot plant stage only.

MINIMUM WAGES OF CANTONMENT BOARD EMPLOYEES

- 497. SHRI JAGAT NARAIN: WiH the Minister of LABOUR EMPLOYMENT AND REHABILITATION be pleased to state:
- (a) whether it is a fact that the minimum wages in respect of Cantonment Board Employees were fixed in the year 1952 under the Minimum Wages Act;
- (b) whether it is also a fact that the rates have not been revised so far despite the lapse of 13 years; and

(c) if so, what are the reasons therefor and what action Government propose to take to revise the rates?

THE MINISTER OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI JAGJIVAN RAM): (a) Minimum Wages were fixed under the Minimum Wages Act, 1948, in respect of certain <u>categor.es</u> of Cantonment Board Employees in 1952 and in respect of other

categories in 1954.

- (b) It is not correct to say that the minimum wages fixed for Cantoament Board Employees in 1952 and 1954 hav* not undergone any revision since then. Government set up a National Industrial Tribunal in November 1958 to adjudicate certain disputes between the Cantonment Boards and their workmen. The Award of the Tribunal which was given in 1960 also laid down the scales of wages to be paid to the Cantonment Board Employees. These scales came into force with effect from 1-4-1959 and were operative till the 2nd April, 1963. Under the provisions of sub-section 2A of section 3 of the Minimum Wages Act, no action could be taken to revise the wages fixed in 1952 and 1954, so long as the proceedings were pending before the National Tribunal and its Award was in force.
- (c) Action is in hand to review/revise Minimum Wages of Cantonment Board Employees.

EMPLOYEES' PROVIDENT FUND

- 498. SHRI ARJUN ARORA: WIH the Minister of LABOUR EMPLOYMENT AND REHABILITATION be pleated *to* state:
- (a) whether Government have received any requests that the rate of interest admissible on the deposits of workmen under the Employees' Provident Fund be increased; and
 - •(b) if so, the action taken thereon?

THE MINISTER OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI JAGJIVAN RAM): (a) Yes.

(b) The fixation of the rate of interest depends on the average yield from the Central Government securities in which

the Fund's collections are invested. The rate has gone up from 31 percent, in 1962-63 to 4i percent, in 1965-66.

Written Answers

दिल्ली में करल के मामले

- 499. भी विमलकुमार मन्नालालजी चौरहिया : वया गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:
- (क) 1963 तथा 1964 के वर्षों में दिल्ली में करल के कितने-कितने मामले हुए:
- (ख) उपरोक्त भाग (क) में वर्णित मामलों में से कितने मामलों में दोषी व्यक्ति दंडित किये गये और कितने मामलों में दोषियों का पता नहीं चल सका ?

t[CASES OF MURDER IN DELHI

- 499. SHR1 V. M. CHORDIA: Will the Minister of HOME AFFAIRS be pleased to
- (a) the number of cases of murder in the territory of Delhi during the years 1963 end 1964; and
- (b) the number of cases out of those referred to in part (a) above in which the accused persons were convicted and also cases in which the accused persons could not be traced ?]

गृहकार्यं मंत्रालय में उपमन्त्री (भी वी० सी० शक्स): (क) तथा (ख)

	1963	1964
करल के मामलों की संख्या	69	59
ऐसे मामलों की संख्या जिनमें अभियुक्त व्यक्ति दोषी सिद्ध हुए	24	16
ऐसे मामलों की संख्या जिनमें अभियुक्त व्यक्तियों का पता नहीं		
सग सका	18	10

t[THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA): (a) and (b)

to Questions

	1963	1964
No. of cases of murder	69	59
No. of cases in which the accused persons were convicted	24	16
No. of cases in which the accused persons could not be	-	,
traced.	18	10]

SCREENING OF FOREIGN TEXT BOOKS

500. SHRI RAM SINGH: Will the Minister of EDUCATION be pleased to state:

- (a) whether it is a fact that Central Government have written to State Governments to set up Vigilance Committees to scrutinize contents of foreign text books to avoid mis-statements; and
- (b) if so, the reaction of State Governments in the matter?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA) : (a) The State Governments and Union Territory Administrations have been advised to set up suitable machinery to scrutinise such text books before these are allowed to be used in

(b) The trend of the replies so far received indicates that arrangements, in one form or the other, already exist in most of the. States. Others are considering the matter.

SCHOLARSHIPS FOR SAINIK SCHOOL STUDENTS

- 501. SHRI M. P. BHARGAVA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether any scholarships are awarded to the selected students in Sainik Schools by the Home Ministry;
 - t[] English translation.